

- (ii) A copy of the Mineral Concession (Second Amendment) Rules, 1969, Published in Notification No. G. S. R. 791 in Gazette of India dated the 15th March, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-460/69]

Notifications under Mines and Minerals (Regulation and Development) Act

SHRI D. R. CHAVAN : On behalf of Shri Jagannath Rao I beg to re-lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:--

- (1) G.S.R. 2053 published in Gazette of India dated the 23rd November, 1968, making certain amendments to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-2611/68.]
- (2) S.O. 4118 published in Gazette of India dated the 23rd November, 1968, making certain amendments to Notification No. S.O. 1923 published in Gazette of India dated the 23rd June, 1962. [Placed in Library. See No. LT-2612/68]

Notifications under Central Excises and salt Act and Customs Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) : I beg to lay on the Table-

- (1) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:-
- (i) The Central Excise (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 775 in Gazette of India dated the 15th March, 1969.
- (ii) The Central Excise (Third Amendment) Rules, 1969, published in

Notification No. G. S. R. 776 in Gazette of India dated the 15th March, 1969.

- (iii) GSR 777 published in Gazette of India 15th March [Placed in Library. See No. LT-461/69.]
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 548 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (ii) G.S.R. 549 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (iii) G.S.R. 550 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (iv) G.S.R. 551 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (v) G.S.R. 552 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (vi) G.S.R. 553 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (vii) G.S.R. 554 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (viii) G.S.R. 555 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (ix) G.S.R. 556 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (x) G.S.R. 557 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xi) G.S.R. 558 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xii) G.S.R. 559 published in Gazette of India dated the 8th March, 1969 (Hindi version).

[Shri P. C. Sethi]

- (xiii) G.S.R. 560 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xiv) G.S.R. 561 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xv) G.S.R. 562 published in Gazette of India dated the 8th March 1969 (Hindi version).
- (xvi) G. S. R. 563 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xvii) G.S.R. 564 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xviii) G.S.R. 565 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xix) G.S.R. 566 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xx) G.S.R. 567 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xxi) G.S.R. 568 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xxii) G.S.R. 569 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xxiii) G.S.R. 570 published in Gazette of India dated the 8th March, 1969, containing corrigendum to G.S.R. 1084 dated the 5th June, 1968 (Hindi version).
- (xxiv) G.S.R. 571 published in Gazette of India dated the 8th March, 1969 containing corrigendum to G.S.R. 2019 dated the 16th November, 1968 (Hindi version).

[Placed in Library, See No. LT-462/69]

ESTIMATES COMMITTEE

Seventy-first Report

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Seventy-first Report of the Estimates on action taken by Government on the recommendations contained in the Twelfth Report of the Estimates Committee on the Ministry of Defence-Defence Research and Development Organisation.

12.29 hrs

PERSONAL EXPLANATION BY A MEMBER

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Mr. Speaker, Sir, on the 20th March, 1969, while there was a lot of noise in the House, I intervened to say:-

"I want just to say that the Hon. Speaker said that some people have taken the monopoly of shouting. Any one who shouts gets a chance."

In doing this, I was only trying to help in restoring order and discipline in the House. You yourself, Sir, are aware how on several occasions, the procedure of the House has been unduly interrupted by noise and shouting.

Thereupon, the hon. Member, Shri S.M. Banerjee, who rose on a Point of Order, made a personal reference to me. He said:-

"We do not shout. We raise our voice. Your voice is mild. That is not our fault. The hon. Lady Member is very vocal in the Congress Party. She defends Birlas by shouting."

The last sentence of the hon. Member, Shri S.M. Banerjee, namely, "She defends Birlas by shouting", is now a part of the record of proceedings of the Lok Sabha. I have, therefore, sought your permission to make a personal explanation under Rule 357 of the Rules of Procedure and Conduct of Business in Lok Sabha.

I would like to state:-